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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No.86/92

in

O.A.No.195/91

Date of Order : 13.9.1993

BETWEEN :

1. U.S.Vittal
2. V.Ramulu
3. M.V.Q.Narasimha Rao
4. T.Dakshina Murthy
5. M.Pitchaiah
6. S.Bhimasankaram
7. Y.Mohan Rao
8. P.Purnachandra Rao
9. S.K.Masthan
10. Ch.Durga Prasada Rao
11. P.Sambasiva Rao
12. E.Prasada Rao
13. E.Philloman
14. K.Sambi Reddy
15. V.Subba Rao
16. S.Seshagiri Rao

17. M.K.Ramaiah
18. N.S.R.Koteswara Rao
19. Sk.Meera Hussain
20. T.Venkataramaiah
21. J.Koteswar Rao
22. P.Masthan
23. G.Venkatesu
24. Ch.Nageswara Rao
25. B.R.K.Murthy
26. N.Venkateswarlu
27. P.Giriah
28. P.Subba Rao
29. S.Sivaiah
30. N.Ravi Kumar
31. B.L.V.Srinivasa Rao

Applicants/Petitioners

A N D

1. Union of India, rep. by
the Secretaries,
Ministry of Communications
(i) Sri S.K.Parthasarathy
(Department of Posts)

(ii) Sri H.S.Waghle
(Dept. of Telecommunication)
New Delhi.
2. Shri S.K.Parthasarathy
Director General,
Department of Posts,
New Delhi - 1.
3. Shri H.S.Waghle,
Director General,
Dept. of Telecommunications,
New Delhi - 1.

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4. Shri S.Satyanarayana
Senior Superintendent
of Post Offices,
Guntur Divn.,
Guntur - 522 007.
5. Sri P.Ramakrishna Rao
Telecom District Manager,
Guntur - 522 007.

.. Respondents.

Counsel for the Applicants

.. Mr.T.Jayant

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered
by Hon'ble Shri A.B.Gorthi, Member (Admn.).

In this Contempt Petition the allegation is that the respondents have not complied with our judgement order dated 14.1.1992 in O.A.195/91. In the said judgement a direction was given to the respondents to continue to apply the Vijayawada rates (HRA and CCA) to Mangalagiri also unless the terms laid down in the memorandum dated 27.11.1965 had changed affecting the situation.

2. The respondents in their counter affidavit have stated that in compliance with the judgement the applicants have been paid H.R.A. and C.C.A. at Vijayawada rates. In view of a certificate rendered by the Collector of Guntur dated 18.2.1993 affirming that Mangalagiri is a separate Municipality and is not dependent upon Vijayawada for essential commodities, the applicant will no longer be entitled to payment of H.R.A. and C.C.A. at Vijayawada rates. Certain amounts paid towards H.R.A. and C.C.A. after the period of 18.2.1993 are proposed to be recovered from the applicants.

3. Learned counsel for the Contempt Petitioners has drawn our attention to O.M. dated 25.1.1993 issued by the Ministry of Finance Government of India. He contends that under the said O.M. the certificate

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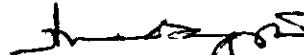
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from Collector, Guntur is no longer required and that therefore the applicants would be entitled to continue to draw H.R.A. & C.C.A. at Vijayawada rates. In view of the Office Memo dated 25.1.1993 we have no doubt whatsoever that the respondents will directly adhere to the said O.A. and give full effect ^{in effect} ~~dates~~. L

4. With these observations the Contempt Petition is dismissed. There shall be no order as to costs.

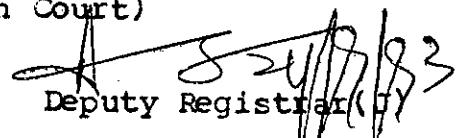
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(T.CHANDRASEKHARA REDDY)
Member (Judl.)


(A.B. GORTHY)
Member (Admn.)

Dated: 13th September, 1993

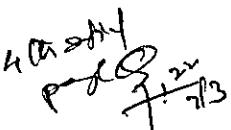
(Dictated in Open Court)


Deputy Registrar (7) 83

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To

1. The Secretaries, Ministry of Communications, Union of India, (1) Sri S.K.Parthasarathy, (Dept.of Posts), (2) Sri H.S.Waghle, (Dept.of Telecommunication) New Delhi-1.
2. S.K.Parthasarathy, Director General, Dept.of Posts, New Delhi-1.
3. Sri H.S.Waghle, Director General, Dept.of Telecommunications, New Delhi-1.
4. Sri S.Satyanarayana, Senior Superintendent of Post Offices, Guntur Division, Guntur-7.
5. Sri P.Ramakrishna Rao, Telecom Dist.Manager, Guntur-7.
6. One copy to Mr.T.Jayant, Advocate, CAT.Hyd.
7. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd
8. One copy to Library, CAT.Hyd.
9. One spare copy.

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. MIRUVENGADAM : M (A)

Dated: 13-9-1993

ORDER/JUDGMENT:

M.A/P.A/C.A.N.

86/92

in

O.A. No.

195/91

T.A. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.

